

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH at AHMEDABAD  
Court 2**

**(MP) CP(IB) 20 of 2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)  
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 30.04.2021**

Name of the Company: Chhotulal Rawa Bhagwat  
V/s  
Shree Maheshwar Hydel Power  
Corporation Ltd

Section 9 of the Insolvency and Bankruptcy Code, 2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER  
(through video conferencing)**

Mr. Yuvraj Thakore, advocate, appeared on behalf of advocate, Mr. Kunal P Vaishnav.

In view of the Office Order dated 19.04.2021, issued with the approval of acting Hon'ble President, NCLT only urgent matter will be taken up through video conferencing with effect from 20.04.2021 due to sharp increase in COVID 19 cases.

Accordingly, the matter is adjourned.

List the matter on 16.07.2021.

**VIRENDRA KUMAR GUPTA  
MEMBER TECHNICAL**  
Dated this the 30<sup>th</sup> day of April, 2021

*Manorama*  
**MANORAMA KUMARI  
MEMBER JUDICIAL**